

Rep. by Act 35 of 1950.

Act No. XXVII of 1948

[PASSED BY THE DOMINION LEGISLATURE]

An Act to amend the Control of Shipping Act, 1947

(Received the assent of the Governor-General on the 13th April, 1948)

WHEREAS it is expedient to amend the Control of Shipping Act, 1947 (XXVI of 1947), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. Short title.—This Act may be called the Control of Shipping (Amendment) Act, 1948.

2. Substitution of "India" for "the Provinces" in Act XXVI of 1947.—In the Control of Shipping Act, 1947 (hereinafter referred to as "the said Act"), except in section 1, for the words "the Provinces", wherever they occur, the word "India" shall be substituted.

3. Amendment of section 1, Act XXVI of 1947.—In section 1 of the said Act,—

(a) in sub-section (2), for the words "all the Provinces of India" the words "the whole of India" shall be substituted, and for the words "in the Provinces" the words "in India" shall be substituted; and

(b) in sub-section (3), for the figures "1948" the figures "1950" shall be substituted.

4. Amendment of section 2, Act XXVI of 1947.—In section 2 of the said Act, clauses (a), (b), (c), (d) and (e) shall be re-lettered (b), (c), (d), (e) and (f) respectively, and before clause (b), as so re-lettered, the following clause shall be inserted, namely:—

(a) "Coasting trade of India" means the carriage by water of passengers or goods from any port or place in India to any other port or place in the continent of India;

5. Insertion of new section 3A in Act XXVI of 1947.—After section 3 of the said Act, the following new section shall be inserted, namely:—

"3A. *Licences for Coasting trade of India.*—(1) No ship shall engage in the coasting trade of India except under a valid licence granted by a Shipping Authority under this section.

(2) A licence granted under this section may be either a general licence or a specified voyage licence or a licence for a specific period and shall be subject to such conditions as may be specified by the Shipping Authority granting the licence.

(3) The Shipping Authority may in its discretion, at any time, revoke, cancel or modify a licence granted under this section."

6. Amendment of section 4, Act XXVI of 1947.—In section 4 of the said Act after the word "India" the words "or to a ship engaged in the coasting trade of India" shall be inserted.

7. Amendment of section 7, Act XXVI of 1947.—In clause (i) of section 7 the following words shall be added at the end, namely:—

"or has carried during any specified period".